



The Orissa Gazette

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 Separate paging is given to this Part, in order that it may be filed as a separate compilation.

PART III.

Regulations, Orders, Notifications, Rules, etc., issued by the Governor and by Heads of Departments.

HOME, REVENUE AND FINANCE DEPARTMENT.

NOTIFICATION.

The 10th June 1937.

No. 2283—La-64-R.—DECLARATION.—Whereas it appears to the Government of Orissa that land is required to be taken by Government at the expense of the Sambalpur District Council for a public purpose, viz., for the playground and garden for the M. V. School at Dhama, in the village of Dhama, tahsil Sadr, zila Sambalpur, it is hereby declared that for the above purpose a piece of land measuring, more or less, 1.10 acres of standard measurement consisting of plot nos. 613/1 (0.04), 617 (0.28), 618 (0.38), 619 (0.18), 620/3 (0.12) and 622/2 (0.09), bounded on the—

North—By plot nos. 613, 1130, Sonapur Raja's Eungalow and 614,

East—By plot nos. 620/1, 622 and 620,

South—By plot nos. 615, 1131, 619/1 and 620/1,

West—By plot nos. 604 road and 613,

is required within the aforesaid village of Dhama.

“ Mines of coal, iron-stone, slate or other minerals lying under the land or any particular portion of the land, except only such parts of the mines and minerals as it may be necessary to dig, or carry away, or use in the construction of the work for the purpose of which the land is being acquired are not needed.”

This declaration is made, under the provisions of section 6 of Act I of 1894, to all whom it may concern.

A plan of the land may be inspected in the office of the Deputy Commissioner, Sambalpur.

By order of the Governor,
P. T. MANSFIELD,

Chief Secretary to Government.

EDUCATION, HEALTH AND LOCAL SELF-GOVT. DEPARTMENT.

NOTIFICATION.

The 16th June 1937.

No. 4389-L.S.-G.—The following draft of certain rules regarding the term of office of the members and the chairman of the

Standing Committee for Public Health of district boards and the powers of control and revision of the district board over the Standing Committee, which the Government of Orissa propose to make in exercise of the powers conferred by clauses (iii) and (v) of sub-section 5 of section 27-A, and clause (a) of sub-section (2) of section 199, of the Madras Local Boards Act, 1920 (Madras Act XIV of 1920), is hereby published as required by clause (a) of section 200 of the said Act for general information.

Notice is hereby given that the draft will be further proceeded with after six weeks from the date of publication of this notification and that any objections or suggestions which may be received with respect thereto before the expiry of the period aforesaid will be considered by the Government of Orissa.

DRAFT RULES.

1. (1) A member of the district board elected to be a member of the Standing Committee for Public Health shall hold office as such, unless he sooner resigns, until his term of office as a member of the district board expires or he otherwise ceases to be such member :

Provided that such member shall be deemed to have vacated his office on the committee as an elected member on his being elected as president of the district board and consequently becoming an ex-officio member of the committee.

(2) A member of the Standing Committee who is not a member of the district board shall, unless he sooner resigns, hold office until the date on which the term of office of the persons who are members of the district board at the time of his election expires by efflux of time :

Provided that such member shall be deemed to have vacated his office on the committee on his becoming a member of the district board.

(3) The chairman of the Standing Committee shall hold office as such unless he sooner resigns—

(a) in case he is the president of the district board so long as he continues to be president ; and

(b) in case he is a member of the district board not being the president, until his term of office as

a member of the district board expires or he otherwise ceases to be such member.

2. No expenditure or financial commitment shall be incurred by the Standing Committee unless sufficient funds therefor are provided in the sanctioned budget of the district board.

3. No resolution of the Standing Committee involving any expenditure or financial commitment exceeding Rs. 1,000 shall be acted upon without the approval of the district board :

Provided that nothing contained in this rule shall be deemed to give any authority to the Standing Committee to incur expenditure on any service which has not been provided for in the sanctioned budget of the district board.

4. The Provincial Government may direct that action taken by the committee in regard to any specified class or classes of cases shall be subject to the approval of the district board. In such cases and so long as the direction is in force, it shall be open to the district board to withhold its approval or to accord the same either absolutely or subject to such modifications as it may think fit.

By order of the Governor,

E. R. WOOD,

Secretary to Government.

LAW AND COMMERCE DEPARTMENT.

NOTIFICATION.

The 16th June 1937.

No. 5121-Com.—Intimation having been received of the outbreak of cholera at Tuticorin, Negapatam and Madras it is hereby notified for general information that they are declared to be infected ports and that the existing regulations for the prevention of the introduction of cholera by sea will be enforced in the ports of Orissa against vessels arriving from Tuticorin, Negapatam and Madras.

C. G. NAIR,

Secretary to Government.